

(5) A copy of Notification S.R.O. No. 354/66, published in Kerala Gazette dated the 20th September, 1966, making certain amendment to the Kerala Land Development Schemes Rules, 1964, under sub-section (2) of section 33 of the Kerala Land Development Act, 1964, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7311/66].

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification of this item. I am glad, this convention has been established that a statement showing reasons for delay is also laid on the Table, but in conformity with the salutary directive you have given in connection with other statements, a copy of the statement may be made available in the Notice Office so that we can go through it and see whether it is satisfactory or not and raise questions on it; otherwise, it will become stale by the time we get it tomorrow.

12.10 hrs.

PUBLIC ACCOUNTS COMMITTEE
(SIXTIETH REPORT)

Shri Morarka: Sir, I beg to present the Sixtieth Report of the Public Accounts Committee on Para 57 of Audit Report (Civil), 1966—Excess payment and avoidable expenditure relating to the Ministry of Home Affairs.

12.10-1/4 hrs.

MOTION UNDER RULE 109 RE.
DEBATE ON REPRESENTATION OF
PEOPLE (AMENDMENT) BILL AND
CONSTITUTION (TWENTY-FIRST
AMENDMENT) BILL

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): Sir, I beg to move:

"That the debate on the Constitution (Twenty-first Amendment) Bill, 1966, and the Representation of the People (Amendment) Bill, 1966, be adjourned."

Mr. Speaker: It is being opposed. Does he want to give any reasons for it.

श्री प्रकाशचौर शास्त्री (बिजनौर): कहा चुनाव स्थगित करने का इरादा तो नहीं है ?

Shri Satya Narayan Sinha: The only reason which I have told you and which, I am told, my colleague, Shri Rao, has discussed with some of the Opposition Members also.....

Shri Hari Vishnu Kamath (Hoshangabad): Mentioned, not discussed.

Shri Satya Narayan Sinha: I stand corrected. Most of our Members from UP and Bihar, because there were three days' holidays, have gone to their constituencies. You know the situation there.... (Interruption).

श्री हुकम चन्द कृष्णाय (देवास): क्या सरकार इस आड़ में चुनाव को तो भ्रागे बढ़ाने वाली नहीं है ?

Shri Satya Narayan Sinha: They are drought affected areas. Everybody says that the situation in eastern UP and Bihar is terrible.

श्री मधु लिमये (मुंगेर): सरकार उस के लिए क्या कर रही है ?

श्री बागड़ी (हिसार): वहाँ पर तो सरकार खाना-जंगी के हालात पैदा कर रही है।

श्री शिव नारायण (बांसी): अब तो पानी बरस गया है।

अध्यक्ष महोदय: पानी बरसना चाहिए, ताकि शांति हो।

Shri Satya Narayan Sinha: My hon. friend, Shri Madhu Limaye, asked me what we are doing. Both

[Shri Satya Narayan Sinha]

of us are doing nothing. Because they have already gone, Shri Madhu Limaye should also have been there... (Interruption)

श्री मधु लिमये : जब हम जायेंगे, तो इन को तंग करने के लिए जायेंगे, इन की मदद करने के लिए नहीं जायेंगे ।

श्री सत्य नारायण सिंह : माननीय सदस्य हमारी मदद न करें, लेकिन वह बेचारे गरीब लोगों की मदद तो करे ।

I am just asking for a few days' time. We have to put through this amendment, because without it we cannot hold the elections, in both the Houses. I hope, by four or five days time a large number of friends, who have gone to UP and Bihar, will be back here. It is not very material either if we take it up five days later. If it causes inconvenience to some hon. Members opposit because of their certain programmes, I am very sorry for it.

श्री हुकम चन्द कछवाय . चुनाव तो होंगे न ?

श्री मधु लिमये : अध्यक्ष महोदय, यह जो प्रस्ताव मंसदीय काय मंत्री ने रखा है उस का मैं डट कर विरोध करना चाहता हूँ । इसलिए कि इधर दो सत्रों से इस बात का हम लोगों को सबूत मिला है कि यह सरकार और यह सरकारी दल इतना अयोग्य और नालायक हो चुका है कि संविधान में परिवर्तन करने वाले विधेयक तो ये लाते हैं लेकिन इस के लिए जो आवश्यक बहुमत सदन में रखना चाहिए यह रखने का काम यह दल कर नहीं सकता है । पिछली बार भी आप को याद होगा, अध्यक्ष महोदय कि पंजाब की पुनर्रचना के संबंध में और उस से जो संविधान का परिवर्तन निकला था उस पर भी जब यहाँ मतदान हुआ तो पता चला कि सदन में जो बहुमत आवश्यक है वह नहीं है और आज भी हम यही स्थिति देखते हैं, यही हालत देखते हैं

कि यह संविधान में परिवर्तन करने वाला विधेयक पास करने के लिए आवश्यक बहु-संख्यक सदन में नहीं है । इसलिए सरकार की अयोग्यता बिल्कुल साफ हो गई है और इसलिए हम इस का विरोध हम करना चाहते हैं । इस की बिल्कुल इजाजत नहीं देनी चाहिए । या तो इस बिल को सरकार तुरन्त ले लें, नहीं तो इसमें परिवर्तन न करते हुए जो पुराना संविधान है, पुराना कानून है उसी के आधार पर आगे बढ़ें ।

Shri H. N. Mukerjee (Calcutta Central): I think, it is rather a serious matter which my friend the Minister of Parliamentary Affairs has suggested. He had even initially intended to move it without a speech because he considers that this matter would just be put over the House as it were. I do not understand why this Government takes such a frivolous attitude in regard to parliamentary business. I know and the country realises that as far as its character as the executive Government is concerned, it has covered itself with ignominy, in a manner which the country will not easily forget or forgive. Even in arranging the business of the House, this Government shows such infinite ineptitude that something really ought to be done about it. But Parliament as such has a certain entity of its own and when this kind of thing is sought to be done, then something ought to be done. Why is it that we are told too often by the Minister of Parliamentary Affairs that they cannot sit beyond a particular date, that they have a very tight programme, that all of us, on this side, ask for the discussion of one thing or the other or we want to eat into the time which the country is paying for at a certain rate? We are too often told about these things. But in regard to a very simple thing they come and say, we have to postpone it and the only reason they suggest is that many of their colleagues in this House have gone to Bihar and Uttar Pradesh—God bless them; they have

done a right thing—to see with their own eyes as to what exactly is happening in that part of the country. I do not understand why the business of the House is sought to be held up because some people have gone to their constituencies. Too many cooks spoil the dinner—there is no dinner cooking in that part of the country—and yet these people have gone to that area only in order to give an excuse to this Government—heaven knows for what reason.

I want to put it that it is a very serious proposition. When particularly a matter relative to a Constitutional amendment is put on the agenda, when a matter relative to the Representation of the People is being discussed, Government should approach the subject a great deal more seriously and, therefore, there is no reason why we cannot proceed with this business. It is Government's fault that they cannot mobilise sufficient support from the point of view of the requirement of a Constitutional amendment and I feel—I am sure the country will agree with me—that in regard to execution and so also in regard to legislation, this Government is a monument of ineptitude and from that point of view, this motion should not be accepted by the House.

Shri U. M. Trivedi (Mandsaur): Sir, the motion moved by the Minister of Parliamentary Affairs appears to be ridiculous because he himself had moved a motion that this business will not be taken up on Monday but will be taken up on Tuesday. Just because his friends and his colleagues are out somewhere in Uttar Pradesh and Bihar—we had also to go to our constituencies and go to our houses and had to run to come back here; we were also observing some necessary festivals—this is being postponed.

The point to be considered is this. Does the Constitution provide that there would be voting on a bill only when the majority is there? Is that the provision? The provision is that

the bill will be considered and according to that provision, when the bill comes up for consideration, there cannot be any adjournment for the sake of taking votes. If that constitutional position is there, I say that it is highly disgraceful for the Government to ask that let the majority collect here, let there be a gallery first and then we will put it to the vote. I do not know whether any House will agree to a proposition of this type. I say that this motion is neither a legal motion nor a morally correct one, nor a constitutional one. I would, therefore, suggest that this motion, if we are all in our proper senses, must be thrown out.

Shri Hari Vishnu Kamath: Sir, the motion before the House is not an innocuous one as the Minister of Parliamentary Affairs and the Leader of the House has sought to make it out to be but a very serious matter in all conscience. I am constrained to say that the Congress Parliamentary Party is fast becoming a helpless victim of vacillation and indecision . . .

Shri Hanumanthaiya (Bangalore City): No, no.

Shri Hari Vishnu Kamath: You may say, "No, no" but I say, "yes, yes,".

If the reports are correct, one of the Cabinet Ministers in Calcutta said yesterday that they have made a mess of the country's affairs and that they are responsible for the country's mess. But now it appears that they are making a mess of Parliament also. They evoke indignation, no doubt, but sometimes they evoke more pity than anger. I would invite your attention to the fact that in this process, they show scant regard for you also. It is highly objectionable, if not heinous, if not pernicious.

Sir, I would like to read out, by your leave, what happened in the House on Thursday last when this matter was discussed. My hon. friend, **Shri H. C. Mathur**, raised this matter.

Mr. Speaker: He should be grief.

Shri Hari Vishnu Kamath: I want to read this because the way they have gone about the business is wholly unparliamentary and it should be objected to seriously. The record says:

"Shri Harish Chandra Mathur: May we know when voting is to take place so that we can be present?"

Mr. Speaker: If this is accepted, voting can take place on Monday morning."

Then, Shri Jaganatha Rao—he is hiding behind the Minister of Parliamentary Affairs . . . (*Interruption*)—said:

"Shri Jaganatha Rao: There are three holidays intervening with Diwali . . .

—he perhaps meant between now and Diwali; that is a minor point . . . (*Interruption*) I just mentioned it in passing . . . (*Interruption*).

Mr. Speaker: He should be brief.

Shri Hari Vishnu Kamath: The House is taking keen interest in that. How can I help? He went on to say:

"Many Members may not be back here on Monday. So I would request you to postpone the voting to Tuesday."

You said 'Monday' and he requested you to postpone it to Tuesday and you—you were accommodating them; not merely they but the House also—said:

"If that is the desire of the House, I have no objection. Then, we can take up some other business on Monday and have it on Tuesday."

Then, I said, in all humility, . . . (*Interruption*)

Shri Hem Barua (Gauhati): That is always done.

Shri Hari Vishnu Kamath: but in all earnestness:

"This is a bad precedent."

I objected to that.

I said that the Government must have its business properly arranged. Then you were good enough to say that the Members may be going on three days' holidays for Diwali. You also recognised their desire.

Mr. Speaker: Yes.

Shri Hari Vishnu Kamath: So, you said, we will have it on Tuesday and some other business on Monday. Again you repeated it.

Mr. Speaker: Yes; I remember I have.

Shri Hari Vishnu Kamath: This is a serious matter. I do not know why you seem to take it so lightly.

Mr. Speaker: I am not taking it lightly.

Shri Hari Vishnu Kamath: I am reading from the script. Then it was my friend, Mr. Bibhuti Misra, who raised the point that it would be difficult for them to come back within such a short time. But the final decision of Mr. Speaker—that is how it ends—is:

"Now it would be on Tuesday."

For the third time you said that it would be on Tuesday and there the matter ended. Nobody objected, nobody said anything after that. Neither the Minister of Parliamentary Affairs, the Leader, nor his Deputy, nor the Prime Minister—I do not know whether she was here at that time—suggested any change in the programme. Now what have they come before this House for?

We do not dispute the members' right to be out in their constituencies to meet the people, but, Sir, is the business of the House, is the business of Parliament, to be tailored to suit

the needs of some members of the Congress Parliamentary Party? I want to know this. The Constitution (Twenty-first Amendment) Bill has been before this House. There is an important aspect of the matter. I referred to it when I spoke on the Bill the other day. The Representation of the People (Amendment) Bill deals with two Acts, the 1950 Act and the 1951 Act and the rule-making section of the 1950 Act, section 28, and the rule-making section of the 1951 Act, section 169, are not being amended. According to those sections, the rules made by the Government in consultation with the Election Commission have got to be laid before each House of Parliament for such modification as Parliament may deem necessary. What will happen after this postponement? I do not know when they are taking it up again, whether it is on the next Tuesday or Wednesday. Barely a week is left after that, before this House adjourns *sine die*. Then what will happen to the rules? They will frame the rules behind the back of Parliament and go into elections.

Mr. Speaker: He may try to conclude now.

Shri Hari Vishnu Kamath: You must give me more time.

Mr. Speaker: He should try to finish....

Shri Hari Vishnu Kamath: I know the value of time. This is a very serious matter. I will take two more minutes.

I will ask the Government now whether they can give a categorical assurance that in spite of this delay brought about by their own bungling, by their own ineptitude, by their own inefficiency, by their own short-sightedness, by their own lack of vision, which has condemned them—they stand self-condemned—they will bring the rules, which are so vital for free and fair elections, in this House before the House adjourns and get

them passed by the House and modified by the House. If they can, then we may take that into consideration, but we would not pardon them for this lapse; they cannot be pardoned.

One word more and I am done. The Leader of the House referred to the fact that many members have gone out to Bihar and U.P. Just because the business of the Parliament is now adjusted to suit the needs of his own Party men, will he give this assurance? Suppose, on some future occasion, some trouble arises in some States with which we are concerned or some of my friends on the Opposition are concerned and we all go out. Will he give the assurance that the business of the House will then be adjusted and accommodated to suit our convenience also? It is not a one-party affair; it is not a one-party affair, but a democratic Parliament. All Parties are represented in a democratic Parliament. This is not a totalitarian Parliament. Let him give that assurance also. Will he adjust the business to suit our needs also? If he would, then we shall consider this matter. Otherwise, we shall ask for a division on this motion and throw out this motion if we can.

Shri S. M. Banerjee (Kanpur): I have only two points. One is what Shri Kamath has very ably argued about....

Shri Nath Pal (Rajapur): Eloquently.

Shri S. M. Banerjee: Certainly, he has argued very eloquently about it. Tuesday was the last day fixed after consultation with you and after your observations were made. Certain observations were made by us also. The hon. Minister knew that day that this was being postponed because there was not the requisite majority required to amend the Constitution. We agreed to have it on Tuesday.

Now, what has happened is this. You may kindly see the foot-note in the Order Paper, which reads thus:

[Shri S. M. Banerjee]

"Not to be taken up in case the motion at item No. 6 is adopted."

What is not to be taken up? The items not to be taken up are the Constitution (Twenty-First) Amendment Bill and the Representation of the People (Amendment) Bill. You know that there are numerous amendments which have been tabled to these Bills by Members belonging to various political parties, and naturally these are very important.

As regards the question of loss of time, I would submit that whenever we demand a discussion either on students' unrest or on anything else, we are immediately told that he is having a tight-rope-walking and there is no time; but even yesterday, the House had been adjourned for lack of quorum for half an hour. Is that not loss of time? Twice during the last one week, within seven days, the House has had to be adjourned for lack of quorum.

I fully agree that the Members have every right to go to their constituencies and attend particularly to the needs of drought-affected areas. But I am seeing here the faces of all those Members from UP who hail from the districts which are the worst affected; the Members from Ghazipur, Deoria, Gorakpur are all here.

I submit, therefore, that the debate on these Bills is being adjourned only to suit the convenience of the ruling party, because some of their Members have gone to Bihar and UP just for getting tickets for the future elections. If that be so, then the debate should not be postponed at all.

An hon. Member: Question.

Shri S. M. Banerjee: There is no question about it; it is a fact. They are waiting for it and they are try-

ing for it. I can assure my hon. friend of that.

Therefore, I only plead that the debate should not be postponed. If it is going to be postponed, let the hon. Minister of Parliamentary Affairs give a definite undertaking here that the rules will definitely follow and will be laid on the Table of the House before the dates of the elections.

श्री काशी राम गुप्त (अलवर) :
 अध्यक्ष महोदय, सेदन के नेता ने जो मुझाब रखा है, मैं उसका विरोध इसलिए कर रहा हूँ कि उनकी बातों में वास्तविकता नहीं है। वास्तविकता यह है कि उत्तर प्रदेश और बिहार में कांग्रेस के झगड़ों और टिकटों के चक्कर में वे लोग वहाँ गये हुए हैं, सूखे के कारण नहीं गये हैं।

दूसरी बात यह है कि इस को सोमवार तक के लिए इस लिए पोस्टपोन किया था कि उस वक्त तक वे लोग आ जायेंगे, इस के अलावा संख्या की जो बात कही जाती है कि इस के लिए आधी संख्या होनी चाहिए, मैं इस वक्त हाउस में देख रहा हूँ कि पर्याप्त संख्या यहाँ पर मौजूद है, कुछ लोग जो उधर उधर होंगे वे यहाँ पर आजायेंगे। सामने आज जितने मंत्री लोग यहाँ पर दिखाई दे रहे हैं, इतने कभी दिखते नहीं थे। सब जगह के नेता—यू० पी० के, बिहार के, विरोधी पक्ष के सब मौजूद हैं। इसलिए इस प्रकार की दलील देना ठीक नहीं है। इस में एक व्यावहारिक कठिनाई भी यह आयेगी—इस वक्त 5-6 दिन की बात करते हैं, लेकिन उस वक्त फिर कुछ और इम्पॉर्टेंट बातें आ जायेंगी। जैसा मेरे एक साथी ने कहा, मुझे यह लगता है कि इनकी नीयत चुनाव को आगे सरकाने की है। इसलिए इन शब्दों के साथ मैं इस का तीव्र विरोध करता हूँ।

श्री किशन पटनायक (सम्बलपुर) : अध्यक्ष महोदय, जिस समय एडजर्नमेंट मोशन हाउस में लिया जाता है, और उस समय यदि हमारे पास प्रचास आदमी नहीं होते हैं, तो हमें उस वक्त टाइम मांगने की गुंजाइश नहीं दी जाती है। इसलिए मेरा निवेदन यह है कि यदि इसको हाजरी की वजह से आगे सरकाया जा रहा है, तो यदि ऐसे मौके पर हम लोग भी समय मांगेंगे तो उस समय आप उस पर विचार करेंगे... (व्यवधान)।

Shri Satya Narayan Sinha: I am not surprised at the turn....

श्री बागड़ी : अध्यक्ष महोदय, मैं आपके द्वारा सदन के नेता से कहूंगा कि वे दल के स्वार्थ के अन्दर आ कर सविधान का जो विधेयक है, उसको न टालें और मैं उन से अगोल कहूंगा कि वह इस विधेयक को जो यहां पर रखा हुआ है, उसको पास करें ताकि सदन की मर्यादा कायम रह सके।

Shri R. S. Pandey (Guna): Certain constitutional points have been raised by the Opposition. The House is very anxious to hear the Law Minister.

Shri Satya Narayan Sinha: संविधान का यहां पर कोई खास सवाल तो आता नहीं है।

I am not surprised at the turn the debate on this motion has taken. I had anticipated it. Therefore, in the beginning I made this appeal, that it is because of very exceptional circumstances that this has to be done. Most of our Members who are from the agricultural areas will agree with me....

श्री स० मो० बनर्जी : जिन को टिकट नहीं मिला है, वह कभी नहीं आयेंगे।

Shri Satya Narayan Sinha: A few days hence, say a week or so, the sowing of the rabi crop will be over.

Therefore, most of these Members have gone there in connection with that. May be there may be other work also, I do not know, but the main thing is this (*Interruption*).

Mr. Speaker: The only question that has been asked is whether Government would be able to frame rules and lay them in time on the Table.

Shri Satya Narayan Sinha: When even an innocuous thing like this has been so much pressed, I am only reminded of this that any stick is good enough for them to beat us with.

Shri Hari Vishnu Kamath: We will go on beating you. Don't worry.

Shri Satya Narayan Sinha: So far as laying the Rules on the Table is concerned, I shall certainly lay them on the Table of the House in time and they will have ample opportunity to make any comment on them.

One thing more. My hon. friend, Shri Kamath, asked if we have ever accommodated the Opposition in such things. I can cite examples, precedents. It is not on one occasion....

Shri Hari Vishnu Kamath: Lay a statement on the Table. I do not know of any.

Shri Satya Narayan Sinha: Many occasions like motions in connection with the External Affairs Ministry. Some of the Opposition Members have come to me and requested that the date should be changed in order to suit their convenience, and invariably I have done it.

Shri Hari Vishnu Kamath: Let us have it. What about the rules?

Mr. Speaker: He has said that it will be done.

The Minister of Law (Shri G. S. Pathak): I cannot place the rules on the Table until assent is given by the President. But I will keep the rules ready, such rules as are required by the new provisions of this legislation. As soon as assent is given, I shall lay them on the Table.

Mr. Speaker: The question is....

Shri H. N. Mukerjee rose—

Mr. Speaker: No more discussion.

Shri H. N. Mukerjee: I cannot understand this. The Minister has said over and over again that we shall not sit beyond the 2nd of December. Now, is the time-table clear, because the Law Minister has said that without the President's assent, he cannot begin the task of formulating rules?

Shri G. S. Pathak: No, no. The rules will be ready.

Shri H. N. Mukerjee: This is pre-eminently a matter of the rules. So if the time schedule is clear, it is all right.

Shri Hari Vishnu Kamath: Will they be approved by the Rajya Sabha also?

Mr. Speaker: The question is:

"That the debate on the Constitution (Twenty-first Amendment) Bill, 1966, and the Representation of the People (Amendment) Bill, 1966, be adjourned".

The Lok Sabha divided:

AYES

12.38 hrs.

Division No. 6

Achal Singh, Shri
Alva, Shri A.S.
Alva, Shri Joachim
Babunath Singh, Shri
Bal Krishna Singh, Shri
Barupal, Shri P. L.
Basappa, Shri
Basumatari, Shri
Bhagvati, Shri
Bhakt Darshan, Shri
Bisr, Shri J.B.S.
Boroosh, Shri P.C.
Brajeshwar Prasad, Shri
Buta Singh, Shri
Chanda, Shrimati Jyotsna
Chandrasekhar, Shrimati
Chaturvedi, Shri S. N.
Chaudhuri, Shri D.S.
Chaudhuri, Shrimati Kamala
Chavan, Shri Y. B.
Daljit Singh, Shri
Das, Shri B. K.
Das, Shri N.T.
Das, Shri C.
Desai, Shri Morarji
Deshmukh, Shrimati Vimala
Dey, Shri S. K.
Dighe, Shri
Dinesh Singh, Shri
Dixit, Shri G.N.
Dorai, Shri Kasinatha
Dwivedi, Shri M.L.
Gajraj Singh Rao, Shri
Ganapati Ram, Shri
Gandhi, Shri V. B.
Ganga Devi, Shrimati
Gupta, Shri Shiv Charan
Hajarnavis, Shri
Hanumanthaiya, Shri
Harvani, Shri Anwar
Hazarika, Shri J.N.

Heda, Shri
Jadhav, Shri M. L.
Jadhav, Shri Tulsidas
Jamir, Shri S.C.
Jamunadevi, Shrimati
Joshi, Shri A.C.
Jyotishi, Shri J.P.
Khadiikar, Shri
Khan, Shri Shahnewaz
Khanna, Shri Mehr Chand
Kotaki, Shri Liladhar
Krishna, Shri M.R.
Krishnamachari, Shri T.T.
Kureel, Shri B.N.
Lakshminanthamma, Shrimati
Lallt Sen, Shri
Mahishi, Dr. Sarojini
Maimoona Sultan, Shrimati
Malsichami, Shri M.
Malhotra, Shri Inder J.
Manaan, Shri
Mathur, Shri Harish Chandra
Mehrotra, Shri Braj Bihari
Mehta, Shri Jashvant
Melkote, Dr.
Minimata, Shrimati
Mirza, Shri Bakar Ali
Misra, Shri Bibhuti
Misra, Shri Bibudhendra
Mishra, Shri M.P.
Misra, Shri Mahesh Dutta
Mohanty, Shri Gokulananda
Morarka, Shri
More, Shri K.L.
Mukerjee, Shrimati Sharda
Murti, Shri M. S.
Muthiah, Shri
Naik, Shri Maheswar
Naskar, Shri P. S.
Pande, Shri K. N.
Pandey, Shri R.S.

Pandey, Shri Vishwa Nath
Panna Lal, Shri
Patel, Shri Man Singh P.
Patel, Shri P. R.
Patel, Shri Rajeshwar
Patil, Shri S.B.
Patil, Shri S.K.
Pattabhi Raman, Shri C.R.
Prabhakar, Shri Nayal
Pratap Singh, Shri
Raghunath Singh, Shri
Rai, Shrimati Sahodra Bai
Rajdeo Singh, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramanathan Chettiar, Shri R.
Ramdhani Das, Shri
Rananjay Singh, Shri
Rene, Shri
Ranga Rao, Shri
Rao, Shri Jaganatha
Rao, Dr. K. L.
Rao, Shri Muthyal
Rao, Shri Ramapathi
Rao, Shri Thirumala
Raut, Shri Bhola
Ray, Shrimati Renuka
Reddi, Dr. B. Gopala
Reddy, Shri R. Surender
Roy, Shri Bishwanath
Sadhu Ram, Shri
Saraf, Shri Sham Lal
Sen, Shri P. G.
Shah, Shri Manabendra
Sham Nath, Shri
Shankaraya, Shri
Sharma, Shri K.C.
Shastri, Shri Ramanand
Sheo Narain, Shri
Shinde, Shri

Shukla, Shri Vidya Charan
Shyamkumari Devi, Shrimati
Siddananjappa, Shri
Siddhanti, Shri Jagdev Singh
Siddiah, Shri
Sidheshwar Prasad, Shri
Singh, Dr. B. N.
Singha, Shri G.K.
Sinha, Shrimati Ramdulari
Sinha, Shrimati Tarkeshwari

Snatak, Shri Nardeo
Subramanyam, Shri T.
Sumat Prasad, Shri
Surendra Pal Singh, Shri
Surya Prasad, Shri
Swaran Singh, Shri
Thomas, Shri A. M.
Tiwary, Shri D. N.
Tiwary, Shri R. S.
Tripathi, Shri Krishna Deo

Uikey, Shri
Ulaka, Shri Ramachandra
Upadhayaya, Shri Shiva Dutt
Vaishya, Shri M.B.
Varma, Shri Ravindra
Veerabasappa, Shri
Venkatasubbaiah, Shri P.
Verma, Shri Balgovind
Verma, Shri K.K.
Vidyaiankar, Shri A. N.

NOES

Alvares, Shri
Bagri, Shri
Banerjee, Shri S.M.
Barua, Shri Hem
Chakravarty, Shrimati Renu
Elias, Shri Mohammad
Gupta, Shri Kashi Ram
Imbichibava, Shri
Kachhavaiya, Shri Hukam Chand
Kakkar, Shri Gauri Shankar

Kamath, Shri Hari Vishnu
Kandappan, Shri S.
Kar, Shri Prabhat
Kripalani, Shri J.B.
Lahri Singh, Shri
Lakhan Das, Shri
Limaye, Shri Madhu
Lohia, Dr. Ram Manohar
Maurya, Shri
Muhammad Ismail, Shri

Mukerjee, Shri H.N.
Nath Pal, Shri
Pattnayak, Shri Kiaben
Pottekkat, Shri
Samanta, Shri S.C.
Shastri, Shri Prakash Vir
Singh, Shri Y. D.
Trivedi, Shri U.M.
Warior, Shri
Yajnik, Shri

Mr. Speaker: The result of the division is: Ayes: 153; Noes: 30.

The motion was adopted.

Mr. Speaker: The Leader of the House has not voted! (अवधान)

डा० राम मनोहर लोहिया (फर्रुखाबाद): अध्यक्ष महोदय, यह जो रियायत आप ने दी है अभी उसी तरह से मुझे भी बोड़ी रियायत दे दीजिये। श्री मोरारका को जो रपट यहां प्रस्तुत हुई है उसके बारे में खाली यह पूछना चाहता हू कि क्या वह इस सम्बन्ध में है कि हमारे सिपाहियों को हवाई जहाज से जो रसद और सामान भेजा जाने वाला था वह उन को नहीं मिला, और वह वाजार में बिक रहा है।

अध्यक्ष महोदय : वह तो टेबल पर आई है। क्या मैं अभी से उसका डिस्कशन शुरू कर दूँ।

डा० राम मनोहर लोहिया : रसद मिली नहीं है। इस से इतना खतरनाक मामला होता जा रहा है और इसी से रूम, चीन और अमरीका हमारे यहां धर करते जा रहे हैं।

अध्यक्ष महोदय : यहां पह रूस और चीन भी आ गया।

12.39-1/2 hrs.

EMPLOYEES' STATE INSURANCE (AMENDMENT) BILL—contd.

Mr. Speaker: Mr. Narendra Singh Mahida to continue his speech.

Shri Narendra Singh Mahida (Anand): Yesterday I was referring to the new sub-section 51D proposed in clause 23 regarding accidents happening while meeting an emergency. If an employee renders emergency service to rescue or protect persons who are injured or imperilled or avert damage to property, he shall be protected.

In clause 24 there is provision for dependents. Occupational disease will be considered as employment injury. In clause 26, there is provision for referring to medical boards and appeals to medical appeal tribunals and employees' insurance courts. While the scheme provides for medical relief, sickness and benefit during